

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/511/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : LLOYD INSULATIONS INDIA LTD
NAME OF THE RESPONDENT(S) : CETHAR LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. Ganesan Kumar
Athiban Vijay

Counsel for
Applicant

Athiban

Cethar Ltd
(1st Respondent)

R. S. BIRAN, AV
Advocate

R. S. Biran

ORDER

Counsels for both the parties are present. Counsel for the Applicant has submitted one affidavit which is in support of the notice sent on 03.12.2017 to R3 and the same has been delivered as reflects from the track delivery report. The affidavit is placed on record. In spite of the service on R3, there is no representation. The service on R3 is held sufficient. R3 is proceeded *ex parte*. Counsel for the Petitioner is directed to send a private notice to R2 by way of speed post along with copy of the petition and file proof of service along with an affidavit by next date of hearing. Put up on 22.12.2017 at 10.30 A.M.

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MEMBER (JUDICIAL)